

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

IA 125984/2019, in Petition(s) for Special Leave to Appeal (C)
No(s). 21584-21585/2019

MADHURANDRA MISHRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 125984/2019 - EXEMPTION FROM FILING O.T.)

Date : 13-01-2020 These matters were called on for hearing today.

For Petitioner(s) Mr.Shailja Nanda Mishra,Adv.
Mr. D. K. Devesh, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Service of notice is complete on all the respondents but no one has entered appearance on their behalf.

As per office report, Respondent Nos. 1 to 4 are already served with notice on 03.05.2019, but no one has filed Vakalatnama Appearance so far. The prescribed period of 30 days has already elapsed in terms of Order XXI, Rule 14(1) of SCR 2013.

As per office report Respondent No.5 has been served on 21.11.2019 but no one has entered appearance on his behalf.

Respondent No.5 has failed to file any objections within 30 days from the receipt of notice under Order 21 Rule 14(1) of SCR, 2013 and has also not filed any application for extension of time in terms of Order V, Rule 1(22) of SCR, 2013.

However, Mr. Anshuman Tiwari, Ld. Counsel appearing on behalf of Mr. Harish Pandey, Ld. Advocate-on-Record seeks and is given one week's time to file the vakalatnama and four weeks' time to file the counter affidavit on behalf of respondent No.5, as a last chance . After expiry of aforesaid period, the matter be processed for listing before the Hon'ble Court under the rules as service is already complete.

RAJIV KALRA
Registrar

MG